

(b) to (d). At its meeting held on 11.2.1968, the Executive Board of the Lalit Kala Akademi discussed the matter in detail and adopted a resolution which reads as under :—

“Several members drew attention to the decision taken by the Executive Board at its meeting on 27.10.67 that in case of entries, if any, of the Commissioners—Shri P. Das Gupta and Shri Krishen Khanna—selection of works for the Triennale would be done by the Board. It was suggested that the selection of Shri Krishen Khanna's paintings for the Triennale was not done by the Board. This was highly irregular. It was admitted by everyone that a technical lapse had occurred through oversight in this respect and the proper procedure had not been followed. Shri Krishen Khanna straightaway admitted this and said that, in vindication of his honour, he would withdraw his paintings from the Triennale. The Board discussed this matter from all aspects and did not agree to Shri Krishen Khanna withdrawing from the Triennale, in view of the grave implications which may arise because of the fact that he has been given an award by a distinguished International Jury. It was decided to accept the situation, which was unintentional, and report the matter to the General Council”. The matter was again discussed at the meeting of the Executive Board held on 11.4.1968. The Board after detailed discussion endorsed the stand taken by it earlier in the matter.

(e) The Akademi took note of the fact about a number of exhibits in the Indian Section having been selected from a particular commercial gallery's collection. The resolution has already been adopted, discouraging such a practice, for future guidance. The resolution reads as :—

“The Triennale Committee discussed the point about the question of mentioning names of credit of private galleries and it felt that in future this should be avoided to the extent possible and the artists should be approached directly, as far as practicable, for the selection of works”.

The practice, however, is normal for exhibits to be taken on loan from collec-

tions—private or otherwise for international exhibitions.

Posters displayed by Tamil Sena

7775. SHRI MADHU LIMAYE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been invited to the posters displayed by Tamil Sena, Erode (Tamil Nad) in the cities of Erode, Coimbatore, Salem etc. wherein it has been written :—

“Come, let us form a separate Tamil Nad ;

Hindustanis—quit Tamil Nad ;

Tamil Nad for Tamilians ;

Tamilians, your country is Tamil Nad, etc. etc.”

(b) if so, the action taken by the Central Government in this regard ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The Central Government are in touch with the State Government of Madras who have reported that a case was registered on 13th March, 1968 under section 550 Criminal Procedure Code. Some posters were seized and manuscript of the poster, cash bills, etc. were also seized from a press in Erode. A case under section 13 of the Unlawful Activities (Prevention) Act, 1967, is under investigation.

Haryana Government Employees Strike

7776. SHRI SURAJ BHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether he is aware that despite the assurances given by the authorities, the Haryana Government employees, especially the employees of Haryana Roadways, are being victimised for their participation in strike ;

(b) the number of temporary employees struck off from service after the strike of 9th and 10th February, 1968 in Haryana ;

(c) the number of employees who have been served with charge-sheets on account of their participation in the strike ; and